



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 1501/2021
M.A. No. 1961/2021**

This the 5th day of August, 2021

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Chandra Pal Singh Tomar,
S/o Late Sh. Ram Bhool Singh,(Ex SSE/Elec),
Age about 66 years,
Hno. L – 36, Sanjay Nagar,
Gaziabad – UP – 201002.

... Applicant

(By Advocate: Mr. B.C. Nagar)

Versus

1. Union of India,
Through the General Manager,
Northern Railway, HQ Office,
Baroda House,
New Delhi.
2. Dy. Chief,
Electric Engineer/ C/N Railway,
Shivaji Bridge, New Delhi.
3. Dy. CPO/C Northern Railway,
HQ Office, Baroda House,
New Delhi.
4. Dy. CPO/C/N. Railway,
Kashmirigate, Delhi.

... Respondents

(By Advocate: Mr. Man Mohan Jha for Mr. Krishan Kant Sharma)



O R D E R (ORAL)

Mr. R.N. Singh, Member (J):

The applicant has filed the present OA under Section – 19 of the Administrative Tribunals Act, 1985 seeking the following relief(s):-

“(i) That the Hon’ble Tribunal may be graciously pleased to allow this application and direct the respondents to finalized D&AR case within a prescribed time period.

(ii) That this Hon’ble Tribunal may further be graciously pleased to direct the Respondents to act in accordance with the Railway Board rules issued vide letter Nos E(D&A) 97-RG6-Monitoring (i) dated 28.1.2000 and No. E(D&A)2008RG6-29 dated 23.12.2014.

(iii) Any other relief, which this Hon’ble Tribunal may deem fit, just and proper in the circumstances of the case, may also be passed.

(iv) Cost of the present case may be awarded in favour of the Applicant and against the respondents.”

2. Learned counsel for the applicant submits that the applicant retired on attaining the age of superannuation w.e.f. 30.09.2015. Vide memo dated 23.09.2015 (Annexure A-2), disciplinary proceedings was initiated against the applicant. The inquiry pursuant to such proceedings has been completed on 18.12.2019. However, even after lapse of around six years, the final decision has not been taken by the authorities concerned in the present matter. He invites our attention to his representation dated 15.07.2020 (Annexure A-1) in this regard.

3. Issue notice. Mr. Man Mohan Jha for Mr. Krishan Kant Sharma, learned proxy counsel appearing for the respondents, on advance service, accepts notice.



4. Learned counsel for the applicant submits that the applicant is ready to cooperate fully in the aforesaid disciplinary proceedings and in the facts and circumstances, the present OA may be disposed of with a direction to the respondents to take a final decision in the aforesaid disciplinary proceedings in a time bound manner. To such request of the learned counsel for the applicant, there is no objection from the learned proxy counsel for the respondents.
5. In the facts and circumstances, without going into merits, the present OA is disposed of with a direction to the respondents to conclude the aforesaid disciplinary proceedings by passing an appropriate order in accordance with law, relevant rules and instructions on the subject, of course, subject to full cooperation from the applicant required, if any, as expeditiously as possible, and in any case within ten weeks from the date of receipt of copy of this order.
6. The OA is disposed of with the aforesaid terms. Pending MA also stands disposed of. No costs.

(Mohd. Jamshed)
Member (A)

(R.N. Singh)
Member (J)